GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
STARRED QUESTION NO. *153
ANSWERED ON 02.07.2019

FUNDS UTILIZATION FOR DISTRICT PLAN

*153.   SHRI ASADUDDIN OWAISI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether some Panchayats in the country have expressed their inability to utilize funds earmarked for them due to non-availability of district plans;

(b) if so, the details thereof;

(c) whether the Government has issued any instructions to the Panchayats in this regard;

(d) if so, the details thereof; and

(e) the mechanism developed within the Panchayati Raj Institutions to prepare district plans and to monitor the works executed by Gram Panchayats?

ANSWER

THE MINISTER OF PANCHAYATI RAJ
(SHRI NARENDRA SINGH TOMAR)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION NO. 153 FOR ANSWER ON 02.07.2019 REGARDING FUNDS UTILIZATION FOR DISTRICT PLAN.

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(a) to (d)   Article 243ZD of the Constitution provides that a District Planning Committee (DPC) shall be constituted at the district level in every State to consolidate the Plans prepared by Panchayats and Municipalities in the district and to prepare a draft development plan for the district as a whole.   The composition and functions to be assigned to the DPCs are decided by the State Legislature. No State/Panchayat has expressed its inability to Ministry of Panchayati Raj (MoPR) to utilize funds due to non-availability of District Plans.

(e)   Gram Panchayat Development Plan (GPDP) guidelines for formulation of GPDP have been shared by the MoPR with the States/ Union Territories (UT) in 2018-19. The States/ UTs have been advised that on the basis of MoPR guidelines, State specific GPDP guidelines are to be issued by the respective States/UTs towards integration and consolidation of GPDPs into a comprehensive District Development Plan.

     MoPR has been implementing e-Panchayat Mission Mode Project (MMP) that seeks to transform the functioning of all the Panchayats, making them more transparent, accountable and effective as organs of decentralized self-governing institutions. Under e-Panchayat, a suite of core software applications has been developed to address various aspects of Panchayats' functioning including planning, budgeting, implementation, accounting, monitoring, social audit and delivery of citizen services like issue of certificates, licenses, tax collection etc.

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